

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 21st December, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 177 of 2012

BSES Rajdhani Power Ltd. Appellant (s)

Versus

Delhi Electricity Regulatory Commission ...Respondent (s)

Appeal No. 178 of 2012

BSES Yamuna Power Ltd. Appellant (s)

Versus

Delhi Electricity Regulatory Commission ...Respondent (s)

Counsel for the Appellant(s):	Mr. Vishal Anand Ms. Awantika Manohar
Counsel for the Respondent(s):	Mr. Ravi S.S. Chauhan Mr. Prateek Dahiya a/w Mr. Kabir H. Khan for R.1 Ms. Swapna Seshadri, Amicus Curiae Mr. B.S. Sachdev , Mr. G.K. Pharlia, Mr. B.B. Tiwari for Consumers

ORDER

The learned counsel for the State Commission seeks some more time to file the reply.

It is pointed out by Amicus Curiae counsel appearing for the Consumers that they have been served with the copies and they

seek some more time to file the reply. Accordingly, the learned counsel for the Commission as well as the consumers are directed to file their respective reply on or before 26.02.2013 after serving copy on the other side.

Post the matters on **21.03.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson